

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ASHOK MENON

FRIDAY, THE 08TH DAY OF MAY 2020 / 18TH VAISAKHA, 1942

ORIGINAL PETITION (CRL) NO.193 OF 2020

PETITIONER/ACCUSED

S.D.CHINNA RAO, 35 YEARS,  
S/O.VENKITESWARA RAO, NO.179,ALAGIRI STREET,  
MAJESTIC COLONY,MAJESTIC COLONY,  
VALSALAVAKKAM, CHENNAI.

BY ADVOCATE RAJIT

RESPONDENT / STATE:

1. STATE OF KERALA  
REPRESENTED BY PUBLIC PROSECUTOR  
HIGH COURT OF KERALA AT ERNAKULAM.
2. JAIL SUPERINTENDENT,  
VIYYUR CENTRAL PRISON,THRISSUR.

BY ADV.AMJAD ALI, PUBLIC PROSECUTOR

THIS ORIGINAL PETITION (CRL.) HAVING COME UP FOR ADMISSION  
ON 08.05.2020, THE COURT ON THE SAME DAY ORDERED THE  
FOLLOWING:

**ASHOK MENON, J.**

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**OP(CrI.) No.193 of 2020**  
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**Dated this the 8<sup>th</sup> day of May, 2020**

**J U D G M E N T**

Petitioner is the eighth accused against whom about 684 cases have been registered in various courts across the state for offences punishable under sections 420, 120B r/w. Section 34 IPC and under Sections 4, 5 and 6 of the Prize Money Chits and Money Circulation Scheme (Banning) Act, 1978. The petitioner has been granted bail in a number of cases by the Chief Judicial Magistrate, Manjery on 19.3.2020, a list of which has been provided in Ext.P1. The petitioner states that he cannot comply with the conditions imposed because the sureties will not be able to present themselves before the court during the lock down which has resulted due to the pandemic COVID-19. Therefore, the petitioner seeks modification of the conditions imposed while ordering bail.

2. Heard both sides.

3. In the result, the conditions granting bail to the petitioner is modified and it is directed that the petitioner shall be released on bail on the following conditions:

- (i) Due to the present National lock down and the closure of courts, the Jail Superintendent, where the petitioner is incarcerated, is directed to release the petitioner on him furnishing his permanent address and phone number and the addresses and phone numbers of his proposed sureties/immediate relatives. The petitioner shall also file an undertaking to the Jail Superintendent that he and his sureties will execute the bail bond before the jurisdictional court within one week of its re-opening. The Jail Superintendent after ensuring compliance of the above conditions, shall release the petitioner to the Station House Officer of the Police Station, where the crime has been registered, who shall after noting down the above details, release the petitioner. The investigating officer shall keep

a close vigil on the whereabouts of the petitioner.

- (ii) The petitioner shall within one week from the re-opening of the jurisdictional court, if not already re-opened, execute bond as directed by the learned Chief Judicial Magistrate.

The Original Petition is disposed of as above.

**ASHOK MENON  
JUDGE**

APPENDIX

PETITIONER'S EXHIBITS

EXHIBIT-P1 :- TRUE COPY OF THE CHART SHOWING THE NUMBER OF  
CASES

EXHIBIT-P2 :- TRUE COPY OF THE ORDER PASSED BY THIS  
COURT IN B.A.1770/2020